

Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner, as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri N. M. R. Subbaraman resigned from the membership of the Board."

Mr. Speaker: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner, as the Speaker may direct, one member from among themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri N. M. R. Subbaraman resigned from the membership of the Board."

The motion was adopted.

12.44 hrs.

MOTIONS OF NO-CONFIDENCE IN COUNCIL OF MINISTERS

Mr. Speaker: I have to inform the House that I have received six notices of motions of No-Confidence in the Council of Ministers under rule 198.

The first is by Shri U. M. Trivedi; the second is by Shri Madhu Limaye; the third is by Shri S. M. Banerjee; the fourth is by Shrimati Renu Chakravartty and four others; the fifth is by Shri Tridib Kumar Chaudhuri and the sixth is by Shri A. K. Gopalan and five others.

I will take the first one by Shri U. M. Trivedi:

"That this House expresses its want of confidence in the Council of Ministers."

Now, those Members who are in favour of leave being granted to this may kindly stand in their seats.

I find there are more than 50 Members. The leave is granted. The time will be settled in the Business Advisory Committee. We will fix the day in consultation with the Leader of the House.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): When the No-Confidence Motion has been adopted and more than 50 have stood up, we would like to suggest to you, Sir, and to the House that we would like to take it up as early as possible and I suppose that tomorrow we shall take it up and finish it. (*Interruptions*).

श्री हुकम चन्द कद्वराय (देवास): इसके लिए दस दिन का समय होना चाहिये।

Mr. Speaker: Order, order.

An hon. Member: Are we taking it up tomorrow?

Mr. Speaker: We shall take it up tomorrow.

Now Bill to be introduced. Mr. Jagjivan Ram.

12.46 hrs.

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL*

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated the 1st November, 1966.

†Introduced with the recommendation of the President.